GOVERNMENT OF INDIA ENVIRONMENT AND FORESTS LOK SABHA

UNSTARRED QUESTION NO:3957 ANSWERED ON:19.12.2011 NORMS UNDER ENVIRONMENT PROTECTION ACT Siddeswara Shri Gowdar Mallikarjunappa

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has prescribed norms under the Environment (Protection) Act, 1986 for the hazardous chemicals emanating from soft drink factories in the country;
- (b) if so, the details thereof; and
- (c) the action taken by the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (c): The Central Government has notified effluent standards under Schedule I of the Environment (Protection) Rules, 1986 for soft drink factories in terms of pH, Suspended Solids, Oil & Grease and Bio-Chemical Oxygen Demand. Hazardous chemicals do not emanate from a soft drink factory. Manufacture, storage or import of hazardous chemicals in any industry including soft drink factory is governed under the provisions of the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.